

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4115 of 2020

Rizwan Ansari

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Roushan Kr. Sao, Advocate

For the State

: Mr. P.D. Agrawal, Spl. P.P.

Order No. 02

Dated 29th July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Katkamsandi P.S. Case No. 12 of 2020.

The petitioner was apprehended with a stolen motorcycle.

Although learned Spl. P.P. has stated that the petitioner has got criminal antecedent, but considering the fact that the petitioner is in custody since 16.01.2020, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Hazaribag in connection with Katkamsandi P.S. Case No. 12 of 2020.

(RONGON MUKHOPADHYAY,J.)